

CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH

Commercial Complex(BDA)
Indiranagar
Bangalore - 560 038

Dated : 15 MAR 1989

APPLICATION NO (S) 1573 to 1675, 1612/88(F) & 8 / 89(F)

W.P. NO (S) _____

Applicant (s)

Respondent (s)

Shri V. Thippa Setty & 4 Ore

V/o

The Director, Census Operations in Karnataka,
Bangalore & another

To

1. Shri V. Thippa Setty
No. 96, 2nd 'A' Main
3rd Cross, Srinivasanagar
Benashenkari 1st Stage, II Block
Bangalore - 560 050

V. Thippa Setty
15/3/89

6. Shri K. Suman
Advocate
35 (Above Hotel Swagath)
1st Main, Gandhinagar
Bangalore - 560 009

2. Shri Jahangeer Pasha
No. 1788/A, 9th Cross
5th Main, R.P.C. Layout
Bangalore - 560 040

Jahangeer Pasha
15/3/89

7. The Director of Census Operations
in Karnataka
21/1, Mission Road
Bangalore - 560 027

3. Shri S. Anjanayulu
No. 2460, 1st Floor
10th Main, 'D' Block
2nd Stage, Rajajinagar
Bangalore - 560 010

8. The Registrar General of India
Ministry of Home Affairs
2/A, Mansingh Road
New Delhi - 110 011

4. Shri K. Narayana Bhat
526, MIG, Second Phase
Sector 'A', Yelahanka New Town
Bangalore - 560 064

9. Shri M. Vasudeva Rao
Central Govt. Stng Counsel
High Court Building
Bangalore - 560 001

5. Shri G.B. Chougale
Investigator
Office of the Director of Census
Operations in Karnataka
21/1, Mission Road
Bangalore - 560 027

Subject : SENDING COPIES OF ORDER PASSED BY THE BENCH

Please find enclosed herewith a copy of ORDER/~~STAY~~/~~INTERIM ORDER~~
passed by this Tribunal in the above said application(s) on 10-3-89.

Issued
K. J. P.
15-3-89

K. J. P.
DEPUTY REGISTRAR
(JUDICIAL)

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH: BANGALORE

DATED THIS THE 10TH DAY OF MARCH, 1989

PRESENT: HON'BLE SHRI JUSTICE K.S. FUTTASWAMY ...VICE-CHAIRMAN

HON'BLE SHRI L.H.A. REGO ...MEMBER (A)

APPLICATION NOS. 1573 to 75, 1612/88
& 8/89

1. Sri V. Thippa Setty,
Aged 40 years,
S/o Sri Venkataramanappa,
No.96, Second 'A' Main,
3rd Cross, Srinivasa Nagar,
B.S.K. Ist Stage, II Block,
BANGALORE-560 050.

2. Sri Jahangeer Pasha,
Aged 41 years,
S/o Sri S.S. Jagirdar,
No.1788/A, 9th Cross,
5th Main, R.P.C. Layout,
BANGALORE-560 040.

3. Sri S. Anjaneyulu,
Aged 40 years,
S/o Sri Venkataramanappa,
No.2460, Ist Floor,
10th Main, 'D' Block,
2nd Stage, Rajajinagar,
Bangalore-560 010.

...APPLICANTS IN
A.NO. 1573 TO
75

Sri K. Narayana Bhat,
Aged 42 years,
S/o Sri Subraya Bhat,
526, MIG, Second Phase,
Sector 'A', Yelhanka New Town
BANGALORE-560 064.

...APPLICANT IN
A.NO. 1612/88

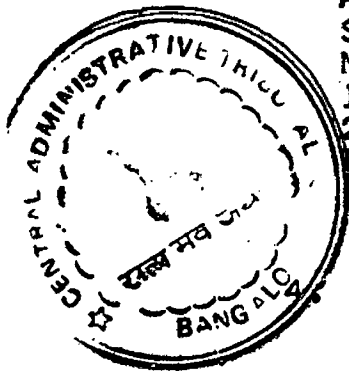
(Shri K. Suman.....Advocate)

5. Sri G.B Chougala,
Aged 42 years,
S/o Sri Basavanth Chougala,
Office of the Director of
Census Operations, Karnataka,
No.21/1/, Mission Road,
BANGALORE-560 027.

...APPLICANT IN
A.NO. 8/89

(IN PERSON)

VS.



1. The Director,
Census Operation in Karnataka,
Bangalore.
2. The Registrar General Of India,
Ministry of Home Affairs,
Government of India,
2/A, Mansingh Road,
NEW DELHI-11.

...RESPONDENTS

(Shri M. Vasudeva Rao.....Advocate)

These applications having come up for hearing before this Tribunal to-day, Hon'ble Shri Justice K.S. Puttaswamy, Vice-Chairman, made the following :-

O R D E R

These are applications made under Section 19 of the Administrative Tribunals Act, 1985.

2. The facts of these cases and the questions of law that arise for determination in them are analogous to application No. 376/88 decided on 27.6.1988 Shri S. Narasimha Murthy vs. Joint Director of Census Operations in Karnataka, Bangalore. The distinction if any in regard to the posts held by the applicants and Shri S. Narasimha Murthy does not make any difference in the application of the principles enunciated in Narasimha Murthy's case.

3. For the very reasons enunciated in Narasimha Murthy's case, we allow these applications and direct the Registrar General of India, New Delhi (Respondent 2) to consider the cases of the applicants

for regularisation as claimed by them in accordance with law and the observations made in Narasimha Murthy's case and pass appropriate orders as the circumstances justify with all such expedition as is possible in the circumstances of the cases and in any event within a period of three months from the date of receipt of this order.

4. Applications are disposed of in the above terms. But in the circumstances of the cases, we direct the parties to bear their own costs.



Sd/-
VICE CHAIRMAN
10/3/89

Sd/-
MEMBER (A)

TRUE COPY

Hoee!
SECTION OFFICER (10)
CENTRAL ADMINISTRATIVE TRIBUNAL
ADDITIONAL BENCH
BANGALORE

CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH

Commercial Complex (BDA)
Indiranagar
Bangalore - 560 038

Dated : 24 JAN 1990

CONTEMPT

PETITION (CIVIL) ~~APPLICATION~~ NO (S)
IN APPLICATION NOS. 68 to 72
W.P. NO (S) 1573 to 1575, 1612/88(F) & 8/89(F)

68 to 72 / 89
1573 to 1575, 1612/88(F) & 8/89(F)

Applicant (s)

Shri V. Thippa Setty & 4 Ors
To

Respondent (s)

V/s The Joint Director, Census Operation in
Karnataka, Bangalore & anr

1. Shri V. Thippa Setty
No. 96, Second 'A' Main
3rd Cross, Srinivasa Nagar
Banashankari 1st Stage, II Block
Bangalore - 560 050
2. Shri Jahangser Pasha
No. 1788/A, 9th Cross
5th Main, R.P.C. Layout
Bangalore - 560 040
3. Shri S. Anjaneyalu
No. 2460, 1st Floor, 10th Main
'D' Block, 2nd Stage
Rajajinagar
Bangalore - 560 010
4. Shri K. Narayana Bhat
No. 526, MIG Second Phase
Sector 'A', Yelahanka New Town
Bangalore - 560 064
5. Shri G.B. Chougala
Investigator
Office of the Director of
Census Operations in Karnataka
21/1, Mission Road
Bangalore - 560 027

6. Dr M.S. Nagaraja
Advocate
35 (Above Hotel Swagath)
1st Main, Gandhinagar
Bangalore - 560 009
7. The Joint Director
Census Operations in Karnataka
No. 21/1, Mission Road
Bangalore - 560 027
8. The Registrar General of India
Ministry of Home Affairs
2/A, Mansingh Road
New Delhi - 110 011
9. Shri M. Vasudeva Rao
Central Govt. Stng Counsel
High Court Building
Bangalore - 560 001

Subject : SENDING COPIES OF ORDER PASSED BY THE BENCH

Please find enclosed herewith a copy of ORDER ~~BY~~ ~~INTERIM~~ ORDER
C.P. (Civil) Nos. _____
passed by this Tribunal in the above said ~~application(s)~~ on 19-1-90.

Encl : As above

R.V. Venkatesh
DEPUTY REGISTRAR
(JUDICIAL)

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH, BANGALORE

DATED THIS THE 19th DAY OF JANUARY, 1990

Present: Hon'ble Shri P.Srinivasan, Member(A)
Hon'ble Shri D.Surya Rao, Member(J)

CONTEMPT PETITION (CIVIL) NO.68 to 72/89

1. V.Thippa Setty,
No.96, Second 'A' Main,
3rd Cross, Srinivasa Nagar,
Banashankari 1st stage,
II Block, Bangalore-560 050.
2. Jahangeer Pasha,
No.1788/A, 9th Cross,
5th Main, R.P.C.Layout,
Bangalore-560 040.
3. S.Anjaneyalu,
No.2460, 1st Floor, 10th Main,
'D' Block, 2nd Stage,
Rajajinagar, Bangalore-560 010.
4. K.Narayana Bhat,
No.526, MIG, Second Phase,
Section 'A' Yelahanka New Town,
Bangalore-560 064.
5. G.B.Chougala,
Office of the Director of Census,
Operations, Karnataka, No21/1,
Mission Road, Bangalore-560 027.

.. Petitioners.

(Dr.M.S.Nagaraja, Advocate)

Vs.

1. Sh.B.S.Narasimha Murthy,
The joint Director,
Census Operation in Karnataka,
No.21/1, Mission Road,
Bangalore-560 027.
2. Sh.V.S.Varma,
The Registrar General of India,
Ministry of Home Affairs,
2/A Mansingh Road,
New Delhi-110 011.

.. Respondents

(Shri M.Vasudeva Rao, Advocate)

These applications having come up for hearing before
this Tribunal today, Hon'ble Shri P.Srinivasan, Member(A),
made the following:

P. J. - 4

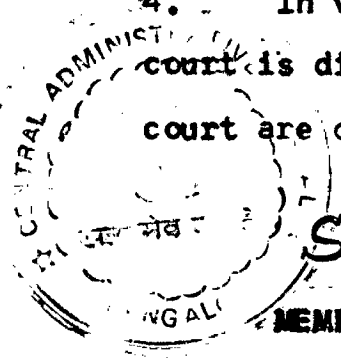
ORDER

In these contempt petitions the petitioners allege that the respondents have not implemented the Order dated 10-3-1989 made by this Tribunal disposing of the applications No.1573 to 1575/88, 1612/88 and 8/89 directing the respondents to consider regularisation of the petitioners in the post of Investigators, and by not doing so they have committed contempt of this Tribunal.

2. Dr.M.S.Nagaraja, learned counsel for the contempt petitioners and Shri M.Vasudeva Rao, learned additional standing counsel for the respondents have been heard.

3. In another set of applications viz. A, No.859 to 863/89 disposed of by us today we have directed the respondents therein to finalise the gradation list of Statistical Assistants within a time frame limited therein and thereafter to review promotions to the post of Investigators already made, if that becomes necessary. Till that is done the question of regularisation of the petitioners herein in the post of Investigators does not arise.

4. In view of the above, the notice of contempt of court is discharged and the proceedings for contempt of court are dropped. Parties to bear their own costs.



Sd-
MEMBER(A)

Sd-
MEMBER(J)

TRUE COPY

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